

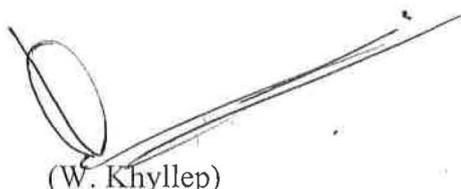
GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 16th August, 2018.

No. LJ (A) 51/2013/Pt./195- The Governor of Meghalaya is pleased to appoint Shri Abdul Mabood, Advocate as Public Prosecutor/Government Pleader for Ribhoi District, Nongpoh with immediate effect and until further orders.



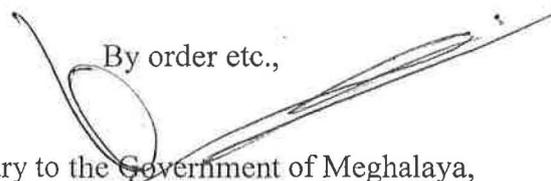
(W. Khylllep)
Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 51/2013/Pt./195-A

..... Dated Shillong, the 16th August, 2018.

Copy forwarded:-

1. Advocate General, Meghalaya, Gauhati High Court, Shillong- 793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, Ribhoi District, Nongpoh.
4. The District & Sessions Judges, Nongpoh.
5. The Chief Judicial Magistrate, Nongpoh.
6. The Superintendent of Police, Nongpoh.
7. The Accountant General (A&E), Meghalaya, Shillong-793001. The above Public Prosecutor will be paid retaining fees for appearing/conducting cases in the Courts as per Govt. O.M. No. LR (B) 13/2002/Pt./155 dt. 17.10.2016.
8. The Advocate concerned. Charge Report of assuming charge as Public Prosecutor/Govt. Pleader may be sent to this Department and his contact number should also be furnished.
9. The Secretary, High Court Bar Association, Shillong.
10. The Secretary, Shillong Bar Association, Shillong.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this Notification in the next issue of the Meghalaya Gazette.
12. Law (B) Department.
13. Guard File.



By order etc.,
Secretary to the Government of Meghalaya,
Law Department.

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